

(E58)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1388/93

Date of Order: 27.1.94

BETWEEN :

D.Subba Rao

.. Applicant.

AND

1. -----
Hyderabad.

2. Post Master General, A.P.S.R.
Ashok Nagar, Kurnool.

3. Superintendent of Post
Offices, Kurnool Divn.
Kurnool.

4. Post Master, Kurnool. H.O. .. Respondents.

Counsel for the Applicant

.. Mr.P.Rathaiah

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER(ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER(JUDL.)

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Copy to: - 1st Lt. , 7th Inf. Co. - 1st Inf. Reg.

1. Director of Accounts, Postal, Hyderabad.
2. Post Master General, A.P.S.R., Ashoknagar, Kurnool.
3. Superintendent of Post Offices, Kurnool Division, Kurnool.
4. Post Master, Kurnool, H.O.
5. ~~copy to~~ Sri. P. Rathaiah, advocate, Dilsukhnagar, Hyd.
6. One copy to Sri. N. Bhimanna, Addl.-CGSC, CAT, Hyd.
7. One spare copy.

8. One 'spare copy' to be sent to the
Ministry of Health.

1. *Constitutive* *transcription* *is* *controlled* *by* *multiple* *regulatory* *elements* *located* *upstream* *of* *the* *transcription* *start* *site*.
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(39)

.. 2 ..

Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The grievance of the applicant is against the respondents' action in revising the pay fixation of the applicant and the proposal to effect the recovery of the ~~difference or Rs. 3050/-~~ His ^{set aside} prayer is that the impugned proceedings be satisfied and a direction be given to the respondents not to recover the so called excess amount from him. At the time of admission an interim direction was given to the respondents not to recover the alleged excess paid amount.

2. Mr.V.Bhimanna, Standing Counsel for the respondents has stated before us on instructions. that the proposal to re-fix the pay of the applicant and to effect the consequential recoveries has been dropped by the respondents. As the impugned proceeding~~s~~ has since been withdrawn, this application has become infructuous and the same is therefore dismissed as having been become infructuous. There shall be no order as to costs.

T - U
(T.CHANDRASEKHARA REDDY)
Member (Judl.).

.....
(A.B.GORTHI)
Member (Admn.)

Dated: 27th January, 1994

(Dictated in Open Court)

sd

Ar. Reg. No. 3384
Dy. Reg. No. (Judl.) ec

2nd att
Parley

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O.A.1388793

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 27/1/1994.

ORDER/JUDGMENT:

M.A./P.A./C.A. NO. _____

O.A. No. _____

T.A. No. _____

(W.P. No. _____)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

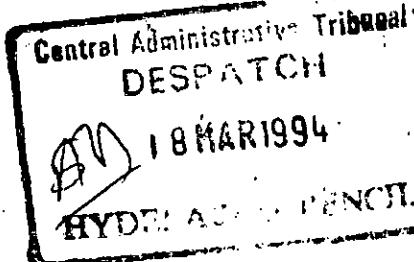
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



pvm